

the fitness of the things if he says something on the issue.

[English]

THE MINISTER OF FINANCE (SHRI MANMOHAN SINGH) : Mr. Speaker, Sir, the hon. Member Shri Ram Nayak has brought up the case of a particular bank. The way he has presented the facts, I respectfully submit that they do not bring out the correct state of affairs. There was a Development Cooperative Bank and it was being run with the blessings of His Highness Mr. Aga Khan. Mr. Aga Khan came here two years ago. And they said that they want to convert this Bank into a scheduled bank so that they can serve the Indian people and, as part of its policy, the minorities on a larger scale. So with their consent and at their instance, we have allowed that Bank to be converted from a cooperative bank to a scheduled bank. So, from that to say that we are privatising cooperative banks, is totally wrong.

SHRI RAM NAIK : A scheduled bank is a different matter. A cooperative bank can be a scheduled bank. But it has been made a joint stock company. That is my submission. Kindly examine it.

SHRI MANMOHAN SINGH : All that has been done at the instance of the promoters of the bank.

SHRI RAM NAYAK : There are 45,000 share-holders. What happens to them?

MR. SPEAKER : I think, we have devoted forty minutes to this. Let us go to the other item, Papers to be Laid on the Table.

12.40 hrs.

[English]

#### PAPERS LAID ON THE TABLE

##### Notification under the Major Port Trusts Act, 1963.

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER) : I beg to lay on the Table :

A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 124 of the Major Port Trusts Act, 1963:—

(1) G.S.R. 417 (E) published in Gazette of India dated the 23rd May, 1995 approving the Visakhapatnam Port Trust (Licensing of Stevedores and Allied Matters) (First Amendment) Regulations, 1994.

(2) G.S.R. 420 (E) published in Gazette of India dated the 24th May, 1995 approving the Visakhapatnam Port Trust Dock (Amendment) Regulations, 1994.

(3) G.S.R. 522 (E) published in Gazette of India dated the 27th June, 1995 approving the Kandla Port Trust (Licensing of Stevedores) (Amendment) Regulations, 1994.

(4) G.S.R. 545 (E) published in Gazette of India dated the 12th July, 1995 approving the Bombay Port Trust (Forms and Manner in which contract shall be made) (Amendment) Regulations, 1995.

[Placed in the library, See No. L.T. 7979/95]

12.40½ hrs.

[English]

#### COMMITTEE ON ABSENCE OF MEMBERS FROM THE SITTINGS OF THE HOUSE

##### Tenth Report

MR. SPEAKER : The Committee on Absence of Members from the sittings of the House in their Tenth Report presented to the House on 4th August, 1995 have recommended that leave of absence from the sittings of the House be granted to the following Members for the period mentioned against each :-

1. Shri Probin Deka	24.4.95 to 03.06.95
2. Shri Rajaram S. Mane	31.7.95 to 17.08.95
3. Shri R. Jeevarathinam	31.7.95 to 14.08.95
4. Shri Shyam Lal Kamal	31.7.95 to 25.08.95
5. Kumari Uma Bharti	31.7.95 to 25.08.95

Is it the pleasure of the House that leave as recommended by the Committee be granted?

SEVERAL HON. MEMBERS : Yes, Sir.

MR. SPEAKER : The leave is granted. The Members will be informed accordingly.

12.41 hrs.

[English]

#### COMMITTEE ON HOME AFFAIRS

##### Twenty-first Report

SHRI KIRIP CHALIHA (Guwahati) : I beg to lay on the Table a copy (Hindi and English versions) of the Twenty-first Report of the Committee on Home Affairs on the Hire-Purchase (Amendment) Bill, 1989.

12.41½ hrs

#### SUPPLEMENTARY DEMANDS FOR GRANTS (GENERAL), 1995-96

[English]

THE MINISTER OF FINANCE (SHRI MANMOHAN SINGH) : I beg to present a statement (Hindi and English versions) showing the Supplementary Demands for Grants in respect of Budget (General) for 1995-96.

[Placed in the Library. See No. L.T. 7979/A/95.]

12.42 hrs.

#### MATTERS UNDER RULE 377

##### (I) Need to Clear the Hydel Power Projects of Himachal Pradesh

[Translation]

SHRI KRISHAN DUTT SULTANPURI (Shimla) : Mr. Speaker, Sir, Himachal Pradesh has a capacity of producing 20 thousand megawatt of hydel power. State Government of Himachal Pradesh, as per its new policy, has submitted some plans for the approval of the Government of India to encourage private entrepreneurs, but the State Government has not got